

**Form AA**

**Application Form for Grant of Certificate of Registration as Sub-account**

[See regulation 12(1)]

**1. Details of the applicant:**

**1.1 Name and Address of the applicant:**

Name			
Address			
Postal Code		Country	
Telephone no		Fax No	

**1.2 Date of incorporation/establishment:**

**1.3 Place and Country of Incorporation/ establishment:**

<b>Place</b>		<b>Country</b>	
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**1.4 Legal form of the applicant** :

**2. Category of the applicant**

**2.1 Please select the most appropriate category of the applicant:**

- Broad Based Fund
- Broad Based Portfolio
- Proprietary fund of the FII
- University Fund
- Foreign Corporate
- Endowment
- Foundation
- Charitable Trust
- Charitable Society
- Sovereign Wealth Fund

\_\_\_\_\_  
(Initials of the signatory – Sub Account)

\_\_\_\_\_  
(Initials of the signatory – FII)

Foreign Individual (Please furnish requisite information in 2.4)

**2.2. In case of broad based fund / broad based Portfolio, please specify the constitution:**

Mutual Fund

Pension Fund

Insurance

Investment Trust

Others (only if it does not satisfy any other category)

**(Please state the corpus of the fund, Generic type and Number of investors in the fund along with their respective proportionate holdings in a separate annexure in the following format)**

Sr. No.	Generic Type of Investors	No. of Investors	Percentage of Holding
<b>Total Corpus of the Fund</b>			

**2.3 In case of Foreign Corporate, please specify the name of the Exchange/s where the applicant is listed:**

**2.4 In case of Foreign Individual applicant, please specify the nationality and passport no. of the applicant:**

<b>Nationality</b>		<b>Passport No.</b>	
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**2.5 Classification of the applicant:**  70:30 (Equity: Debt)  100% Debt

**2.6 If the applicant is applying as a Proprietary fund of the FII, whether such funds would be invested through Multi-Managed Structure?**

Yes

No

**3. Details of the taxation authority**

**3.1 Name and Address of the tax Authority where the applicant is subject to taxation:**

**3.2 Unique Taxation-Id/Number (if any):**

(Initials of the signatory – Sub Account)

(Initials of the signatory – FII)

#### 4. Details of domestic custodian and designated bank appointed in India

##### 4.1 Details of the domestic custodian:

Name	
SEBI Registration Number	

##### 4.2 Details of designated bank:

Name of the Bank & Branch	
Address	

#### 5. Declaration to be furnished by the Foreign Institutional Investor

##### A. We declare that:

- a. no winding up orders have been passed against the applicant.
- b. no order suspending or debarring the applicant from permanently carrying on activities in the financial sector has been passed by any regulatory authority;
- c. no order withdrawing or refusing to grant any license/approval to the applicant which has a bearing on the securities market has been passed by any authority in the preceding five years;
- d. any penalty imposed (including monetary penalty) by any regulatory authority has been undergone or paid.

##### B. In case the sub-account applicant is a Foreign Corporate:

- a) its securities are listed on a stock exchange outside India;
- b) it has a asset base of not less than two billion US dollars;
- c) it has an average net profit of not less than fifty million US dollars during the three financial years preceding the date of the application,

**OR**

In case the sub-account applicant is a Foreign Individual:

- a) has a networth of not less than fifty million US dollars;

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(Initials of the signatory – Sub Account)

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(Initials of the signatory – FII)

- b) holds the passport of a foreign country for a period of at least five years preceding the date of application;
- c) holds a certificate of good standing from a bank;
- d) is a client of the foreign institutional investor or any other entity which belongs to the same group as the foreign institutional investor, for a period of at least three years preceding the date of the application;

## **6. Undertaking**

### **A. Undertakings to be submitted by FII**

- (i) In case the sub-account applicant is a broad based fund:

"We undertake that the proprietary funds of \_\_\_\_\_ (name of FII) shall not be invested through \_\_\_\_\_ (name of the sub account applicant)."

**OR**

- (ii) In case the sub-account applicant is a proprietary fund of the Foreign Institutional Investor:

"We undertake that only the proprietary funds of \_\_\_\_\_ (name of FII) shall be invested through \_\_\_\_\_ (name of the sub account applicant)."

*(Please Strike off which is not applicable)*

### **B. Further declaration and undertaking:**

- 1. We further declare that:

- a. the Foreign Institutional Investor through whom an application for registration of sub-account is made, is authorized to invest on behalf of the sub-account;
- b. the income of the applicant is from known and legitimate sources;
- c. the applicant is not a non-resident Indian.
- d. the foreign institutional investor through whom the application for registration of sub-account is made shall be responsible and liable for all acts of commission and omission of this sub-account and other deeds and things done

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(Initials of the signatory – Sub Account)

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(Initials of the signatory – FII)

by such sub accounts under these regulations, irrespective of whether discretion is exercised or not by the foreign institutional investor in respect of the sub-account.

- e. the above obligation of the foreign institutional investor shall, however, not be deemed to detract from any responsibility or liability which the sub account shall incur under the Regulations made by the Board or under any law for the time being in force in India.
2. We hereby agree and declare that the information provided and the undertakings given above are complete and true.
  3. We further undertake that we will immediately notify the Securities and Exchange Board of India and the Reserve Bank of India of any change in the information provided.

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Authorized Signatory of the  
Sub Account Applicant

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Authorized Signatory of the Foreign  
Institutional Investor

Name:

Date:

Name:

Date:

**Note:**

1. Securities and Exchange Board of India (SEBI) and Reserve Bank of India (RBI) reserve the right to call for any further information from the applicant regarding his application.
2. Applications along with necessary documents should be submitted at

**Securities and Exchange Board of India,**

Division of Foreign Institutional Investors & Custodians,

Plot No. C4-A, "G" Block,

Bandra Kurla Complex,

Mumbai - 400051

India

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(Initials of the signatory – Sub Account)

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(Initials of the signatory – FII)